

ITEM NO.6 Court 6 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).761/2020

K. P. FABIAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 01-10-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Prashant Bhushan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioners.

We are not inclined to entertain the writ petition filed under Article 32 of the Constitution of India. The writ petition is, accordingly, dismissed.

Pending application(s), if any, stands disposed of accordingly.

(B.PARVATHI)  
COURT MASTER

(ANAND PRAKASH)  
BRANCH OFFICER